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SLP(C)No. 52 OF 2002  
ITEM No.7  
and 40

Court No. 7

SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.52/2002

(From the judgement and order dated 14/11/2000 in SCA 5560/99  
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

G.U. DRAVID

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(With prayer for interim relief)

IA 1 ( Appln(s). for permission to place addl. documents on  
record )

With

SLP(C)No.1029/2002, SLP(C)No.1030/2002, SLP(C)No.1045/2002, SLP(C)No.56/2002,  
SLP(C)No.595/2002, SLP(C)No.618/2002, SLP(C)No.646/2002, SLP(C)No.853/2002,  
SLP(C)No.960/2002

Date : 18/01/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr.Joseph Vellapally, Sr.Adv.  
Mr.Dileep Pillai, Adv.  
Mr. Vinod M.P., Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J  
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Counsel for the petitioner submits that on the same  
point of law this Court has admitted an appeal arising  
from the judgment of the Kerala High Court, i.e.  
C.A.Nos.6260-6265 of 2000.

Leave is granted. Printing is dispensed with;  
appeals shall be heard on the SLPs paper books. Additional  
documents may be filed within four weeks.

Tag with C.A.Nos.6260-6265 of 2000.

.SP1

(Rajesh Kumar)  
P.A. to. Addl.Registrar

(Kanwal Singh)  
Court Master